## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

Application No. 321 & 12 Ors./(MAH)/2017

CORAM:

Present: SHRI M. K. SHRAWAT MEMBER (J)

> SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.11.2017

NAME OF THE PARTIES: M/s. Raj oil Mills Ltd.

SECTION OF THE COMPANIES ACT: 73(4) of the Companies Act, 2013.

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## <u>ORDER</u>

## Application No. 321 & 12 Others/73(4)/NCLT/MB/MAH/2017

- 1. Few Applicants are present also represented by the Learned Representative.
- 2. From the side of the IRP the Learned Representative is present.

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- She states that the Resolution Plan is in progress and can be submitted shortly after the meeting of the COC going to be conducted on 30.11.2017.
- The outcome of the Meeting of the COC to be informed to this Bench on 08.12.2017.

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- 5. The IRP or the Legal Representative of the IRP is directed to remain present with the outcome of the COC Meeting so that the Payment Schedule of the depositors can be discussed and if possible can be resolved.
- 6. The requisite Forms of the Depositors to fill in the Forms in Physical form or in Electronic form.
- 7. These depositors are required to remain present on the next date of hearing.
- 8. The matter is adjourned to 05.01.2018 at 2.30 PM.

Sd/-

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Bhaskara Pantula Mohan Member (Judicial) 29.11.2017. Sd/-M.K. Shrawat Member (Judicial) Mes